

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-22(ND)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

Vs.

M/s Shekar Resorts Ltd.&Ors.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

Order delivered on 17.04.2018

For the Petitioner/Applicant :

For the Respondent :

ORDER

Learned counsel for the parties are present. Learned counsel for the petitioner is directed to file the certificate of the proposed IRP issued by IBBI. Further learned counsel for the corporate debtor also seek some time to place on record the proceedings before the DRT, Allahabad in SCO No. of 2017. Further learned counsel for the petitioner also seeks time to file the authority letter in relation to authorization to file this application given to the person who has signed the application on behalf of the bank within a period of one week from today. Objections if any to the same can be raised by the corporate debtor, if any. Let a copy of the additional documents, if any proposed to be filed by the respective parties be given to the other side well in advance. The next date of hearing is fixed on 16.05.2018.

— Sd —

(V.K.SUBBURAJ)  
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Varinder Kumar  
17.04.2018